

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 36/(MAH)/2015
CA No. 97/2016


CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2017

NAME OF THE PARTIES: Mr. Sagar Ambadekar
V/s.
M/s. Urban Genesis Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1	R. T. RAJGURU	Advocate for Respondents & Applicant in CA	

ORDER

CA No. 97/2016 in CP No.36/397-398/CLB/MB/MAH/2015

1. From the side of the Respondent the Learned Counsel is present and informed that through "SMS" a message is received that the Petitioner's Counsel is not coming from Nagpur to attend the Court Proceedings.
2. The Learned Counsel of the Respondent has also stated that in respect of Company Application No. 97/2016 through which a prayer has been made to appoint an Additional Director, no Reply so far has been filed from the side of the Petitioner.
3. Under the circumstances, it is hereby directed that Reply should be filed on or before 15.03.2017 with a copy in advance to the other side.
4. The matter is now enlisted for hearing on **04.04.2017**. The Learned Representative present in the Court is asked to communicate all the dates to the other side.

sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

02.03.2017.